

**IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
CP (IB) No.347/KB/2020**

In the matter of

IL & FS Financial Services Limited,

The IL & FS Financial Centre, Plot No C-22, "G" Block, Bandra Kurla
Complex, Bandra East, Mumbai-400051

.....Financial Creditor

Versus

E Village Kendra Limited

Tangra Industrial Estate II, 45, Radhanath Choudhury Road,
Kolkata- 700015

As per the records of the Registrar of Companies:

29/1B Dr. Ambedkar Sarani, Kolkata-700046

.....Corporate Debtor

LIST OF CREDITORS

OF

E Village Kendra Limited (In CIRP)

AS ON 12th November 2022

*(PREPARED UNDER REGULATION 13 & 14(2) OF IBBI (INSOLVENCY
RESOLUTION PROCESS FOR CORPORATE PERSONS) REGULATIONS, 2016)*

E Village Kendra Limited (In CIRP) (CD)
(CIN: U67190WB2002PLC095455)

Registered Office:

**Tangra Industrial Estate II, 45, Radhanath Choudhury Road,
Kolkata- 700015**

**As per the records of the Registrar of Companies:
29/1B Dr. Ambedkar Sarani, Kolkata-700046**

List of Creditors as on 12th November 2022

**Secured Financial Creditors (other than Financial Creditors
Belonging to any Class of Creditors)**

Details of Claim received & admitted Up to 12th November 2022

Sl. No.	Name of the Creditors & Address	Amount Claimed by the Creditors	Amount Admitted	Remarks
		(Rs.)	(Rs.)	
A.				
1.	IL & FS Financial Services Limited, The IL & FS Financial Centre, Plot No C-22, "G" Block, Bandra Kurla Complex, Bandra East, Mumbai-400051	694,96,83,922	694,96,83,922	Secured, for details See Note No. 1 below
	Total			

Notes:

1) Security Interest:

(i) First pari passu charge by hypothecation / mortgage of the entire movable and immovable fixed assets of the CD, both present & future.

(ii) First pari passu charge by hypothecation / mortgage of the entire current assets of the CD including but not limited to book debts, operating cash flows, receivables, loans and advances, deposits, commissions, investments, revenue of whatever nature and whenever arising, both present & future.

(iii) First pari passu charge by hypothecation of the entire long term loans and advances and non-current investments of the CD, both present and future.

- 2) The CD, in spite of notices and reminders, have not yet given access to the books of account, records and other relevant documents and information to the undersigned. The claim has been verified by the undersigned from the limited information such as, copies of the audited accounts of the CD for the FY 2021-22, letters of sanction of loans by the sole claimant, etc. received from the CD and other available sources.
- 3) The undersigned has made the best estimate of the amount of claim based on the limited information available with him till the date of admission of the claim.
- 4) The undersigned reserves the right to revise the amount of claim admitted hereunder, including the estimates, as soon as may be practicable, when he comes across additional information warranting such revision.
- 5) Only one claim has been submitted to the undersigned till the last date mentioned in the public announcement in respect of initiation of CIRP of E Village Kendra Limited.

Bimal Kanti Choudhury
(Regn. No. IBBI/IPA-001/IP-P01028/2017-2018/11682)
Interim Resolution Professional
E Village Kendra Limited (in CIRP)

Kolkata

14th November 2022